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**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**OA 2998/2004  
MA 2505/2004**

New Delhi, this the 17<sup>th</sup> day of February, 2006

**HON'BLE MR. V.K. MAJOTRA, VICE-CHAIRMAN (A)  
HON'BLE MR. MUKESH KUMAR GUPTA, MEMBER (J)**

1. Baijnath Dubey, S/o Sh. Shiv Shankar Dubey
2. Ranjit Singh, S/o Sh. Late Sh. Roshan Lal,
3. Raghunath Prasad, S/o Sh. Tilangi Prasad
4. Ram Avadh, S/o Sh. Sita Saran
5. Vinod Kumar Sharma, S/o Sh. Moti Lal Sharma
6. Sish Pal, S/o Sh. Baljit Singh
7. Gopal, S/o Sh. Bindeshwari Singh
8. Chittarpal, S/o Sh. Hira.

(All the applicants are working as DSL/H. Cleaner  
in M/W Section in DSL Shed, Tughlakabad, Delhi).

... Applicants.

(By Advocate Shri U. Srivastava)

**VERSUS**

Union of India, through

1. The General Manager  
Northern Railway, Baroda House,  
New Delhi.
2. The Divisional Railway Manager  
New Delhi, State Entry Road,  
D.R.M. Office, New Delhi.
3. The Senior Divisional Mechanical Engineer,  
Diesel Shed, Tughlakabad,  
New Delhi.
4. The Divisional Personnel Officer,  
D.R.M. Office, Estate Entry Road,  
New Delhi.
5. The Senior Section Engineer,  
Diesel Shed, Tughlakabad,  
New Delhi.

... Respondents.

(By Advocate Shri Narain Bhatia)

**O R D E R (ORAL)**

By Hon'ble Mr. V.K. Majotra:-

Shri U. Srivastava, learned counsel of the applicants admits that  
applicants have been granted second ACP and as such the applicants do not

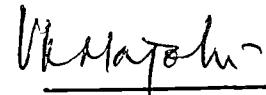
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have any grievance any more. In this view of the above, present OA is dismissed as having become infructuous.



(Mukesh Kumar Gupta)  
Member (J)

/gkk/



(V.K. Majotra)  
Vice-Chairman (A)

17.2.06